

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10560/2024

(Arising out of impugned final judgment and order dated 28-02-2024 in DBCWP No. 2279/2024 passed by the High Court of Judicature for Rajasthan at Jaipur)

THE STATE OF RAJASTHAN & ORS.

Petitioner(s)

VERSUS

PYARE LAL MEENA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.109122/2024-EXEMPTION FROM FILING O.T. and IA No.109124/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Shiv Mangal Sharma, A.A.G.
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, AOR

For Respondent(s) Mr. S.K. Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. Anshul Rai, Adv.
Mr. Rajan Parmar, Adv.
M/S. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 Tag with SLP (C) No 9563 of 2024.
- 3 The Standing Counsel for the State of Rajasthan shall furnish to the Court Master a consolidated list of cases which are pending before this Court.

- 4 List the Special Leave Petition with all connected matters on 21 October 2024.
- 5 The grievance of the respondents is that for the last five months, the respondents have not been paid salary despite the order of the High Court.
- 6 We clarify that there is no stay on the judgment of the High Court and in the event the outstanding towards salary has not been paid, the same shall be cleared within a period of one week, not only in the case of the respondents, but of the similarly placed doctors. Salaries shall be paid from month to month to the petitioners and similarly placed doctors.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR